[Shri Morarji R. Desai.] case did not think it necessary to have a Bill on the Statute Book because the legal remedies now available are considered adequate for the purpose. And what the hon. Member said also exactly comes in the way of the Government bringing in a Bill. If that becomes something which is different from the law which is already there and which we are now following, then the Bill will create more disturbance for marine insurers than may be there just now. That is why the Government have also to be careful and they will, therefore, be very careful and have the expression of public opinion on this matter. Therefore, Sir, I wel-pome this proposition.

## MR. CHAIRMAN: The question is:

"That the Bill to codify the law relating to marine insurance be circulated for eliciting opinion thereon by the 30th November, 1959."

The motion was adopted.

# THE ORPHANAGES AND OTHER CHARITABLE HOMES (SUPERVISION AND CONTROL) BILL, 1959

SHW KAILASH BIHARI LALL (Bihar): Mr, Chairman, Sir, I beg to jnove:

"That the Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other like institutions and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House, namely:—

- 1. Dr. W. S. Barlingay,
- 2. Shri Deokinandan Narayan,
- 3. Shrimati Savitry Devi Nigam,
- 4. Shri Ram Sahai,
- 5. Shri M. H. Samuel,
- 6. Shri D. A. Mirza.
- 7. Shri N. C. Sekhar,

- 8. Shri Kamta Singh,
- Shri V. Venkataramana, and 10.
   Shri Kailash Bihari Lall (thi mover); and

20 members from the Lok Sabha."

MR. CHAIRMAN: Have you takei the permission of Shrimati Savitr: Devi Nigam?

SHRI KAILASH BIHARI LALL: i Yes, Sir. Our Party Whip said she ha: j consented.

SHRI ABHIMANYU RATH (Orissa): i Probably he has given it on her be-| half.

DR. R. B. GOUR (Andhra Pradesh): Implied consent.

#### SHRI KAILASH BIHARI LALL:

"that in order to constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the' names of members to be appointed by the Lok Sabha to the Joint Committee."

Sir, I do not want to make a long speech because this Bill is not a new one before this House. It has a long history and it has been there since 1954. On one occasion I was rather forced to withdraw my Bill. That was one Bill. The second one I again introduced in the year 1956 and that I have withdrawn only an hour before. And now, by the force of circumstances this Bill which has been

thought to De accepiaoie to aa peopie, including the Government, I introduce and I am now moving for reference of the Bill to a select committee. Therefore, I need not say much o.i this Bill, since most of the salient features are the same as those in the previous ones. There is very little change from the previous one except that the previous Bill referred to the opening of orphanages where there were none and that was thought to entail expenditure on the part of the State Governments and therefore, the present Bill has been so amended as to see that no such expenditure is entailed on the States. But for that, this Bill is the same as the previous one and has the same purpose in view. On the previous Bill there was a debate in this House for a whole day and it received a good response and it was welcomed by all sides of the House.

Today I will not commit the mistake that I did on the last occasion when I said that most of the Meni-bers might not have read that Bill and then there was a hue and' cry over that, that I had mis-judged the intention of hon. Members. Therefore, I take it for granted that the Bill has been read. Due to my bad health also I cannot make a long speech. I take it that hon. Members will remember that debate, that they have really read the Bill and that therefore they will support this motion for reference to the Select Committee.

SHRI P. N. SAPRU (Uttar Pradesh): Please explain to us the provisions of the Bill.

SHRI KAILASH BIHARI LALL: Am I to go through them again? I suppose the Bill has been already circulated to hon. Members and I suppose they have read it, because as I said, I will not commit .the mistake that I committed last time of saying that hon. Members have not read it. I have already taken it for granted that they have read it.

This measure seeks to promote social welfare and a salient feature of the Bill is that it provides for supervision and control by the States over these institutions. There has been some legislation by the States and by the Centre also, but all of them were made from the superficial point of view, remembering that children are misutilised, that girls and women are sold and so on. But none of these legislations paid the necessary positive attention to the neglected children and the neglected women who require such attention which would entail some duty upon the 1.2 Noon State. I have for that purpose suggested that there should be a control board established in every State so that there could be regular inspection of these institutions. There is provision in the Bill for the making of rules and regulations in regard to the running of these institutions, in regard to the part to be played by the managers and so on. The various State Governments do help financially these institutions but they are not mindful 'of how these institutions are being carried on. At present there are school\* and colleges run' by many parties. Government gives grant to these schools and colleges but there are definite and specific rules as to how much accommodation each student should have, what should be the dimension of a class room and so on. In the case of the orphanages, nobody bothers to see how the children are kept, whether they are given good accommodation or whether they are packed like sardines in one smal! room. Nobody has the responsibility to see to these things. It is for this purpose, this Bill has been brought forward.

SHRI P. N. SAPRU: Are we compe-, tent to legislate in matters like this? This may be a State subject.

SHRI KAILASH BIHARI LALL: This point was raised last time. I suppose the hon. Member was present

then. This point was debated upon very much and it was said that this subject found a place both in ithe State List and in the Union List. It was also said that if this subject was not covered by the two lists, then the Centre can legislate. Anyway, the Chair at that time ruled that it was in order and this measure was taken into consideration. The measure was debated for an entire day. This matter was then referred for eliciting public opinion. Opinion was also received from the public. The public welcomed this measure excepting, of course, the Christian community of Kerala and Madras. They perhaps mistook this to mean an encroachment upon their exelusive right or monopoly. I never aimed at such a thing. In the previous Bill, there was mention that the Government should take a secular view of these matters and that Government should only help those institutions which are run on secular lines, not on communal lines. They mistook this particular thing and they agitated. In the present Bill, that thing also has been removed and there is mention of only supervision and control of all the orphanages that exist in the land.

I hope the Members who have made a study of this measure will give their opinions and if necessity arises, J may reply at the end.

#### MR. CHAIRMAN: Motion moved:

"That the Bill to provide for the supervision and control of orphanages, homes for neglected women or children and other like institutions and for matters connected therewith be referred to a Joint Committee of the Houses consisting of 30 members; 10 members from this House namely:—

- 1. Dr. W. S. Barlingay,
- 2. Shri Deokinandan Narayan,
- 3. Shrimati Savitry Devi Nigam,
- 4. Shri Ram Sahei,
- 5. Shri M. H. Samuel,
- 6. Shri D. A. Mirza,

- 7. Shri N. C. Sekhar,
- 8. Shri Kamta Singh,
- Shri V. Venkataramana and 10.
   Shri Kailash Bihari Lall (the mover); and

(Supervision and

Contron Bill. 1959

20 members from the Lok Sabha.

that in order to Constitute a meeting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that in other respects, the Rules of Procedure of this House relating to Select Committees shall apply with such variations and modifications as the Chairman may make;

that the Committee shall make a report to this House by the first day of the next session; and

that this House recommends to the Lok Sabha that the Lok Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Lok Sabha to the Joint Committee." \
[MR. DEPUTY CHAIRMAN in the Chair.]

شریمتی انیس قدوائی (اتر پردیهی): جاب تیتی چیرمین صاحب - مجهے خوشی هے که کیلاش بهاری چی ایک ایسا بل لائے هیں جو وقت کی بهت بری ضرورت پوری کرتا هے - اس وقت هادوستان میں تین سوسے اوپر ودهوا آشرم اور یتیم خانے چل رهے هیں - ان میں سے کچھ لوگوں نے چھوٹی چھوٹی کمیٹیاں بنا کر کھول رکھے هیں - کچھ هادو اور مسلم وقف کے ماتحت چل رهے هیں ، کچھ کو مختلف انسٹی هیں ، کچھ کو مختلف انسٹی قیوشن چا رهی هیں -

ایسے یتھم خانے بھی اس ملک میں موجود ھیں جن کے لڑکے ھر صبس باجا بجا کر دروازه دروازه بهیک مانكتي پهرتے هيں - ايسے إناته آليه بهی هیں جہاں بھے چٹکی چٹکی آتًا اکتبا کرتے پھرتے ھیں۔ ایسے آرفلیم هیں جن میں بحوں کو هر طرح کی بری حرکتیں سکھلا کر پرزا غلدة بنا كو نكال ديا جاتا هے - جہاں غلطیوں پر استاد بھوں کو تھے خانوں میں بلد کر دیتے ھیں بینتوں سے مار پوتی ہے اور کھانا بند کر دیا جاتا ہے -جهوتے بھے بوے بوے داموں پر پونجی پتھوں کے هاتھ بيجے جاتے هيں -ایسے ودھوا۔ آشرم بھی ھیں جہاں عورتین دو دو اور تین تین بار شادی كرك واپس أ جايا كرتي هيل - ايك جگه پیسه لیکر شادی کی جاتی ہے اور ولا چند دن بعد بهاک آتی هیں -دوباره دوسري جاكه ارر تيسري بار تيسري جگه پیسه لے کر شادسی کر دی جاتی ھے - عورتیں ملتظمین کی تفریم کا ذريعه بنتي هين 🗝

بهر حال اس مورت حال مين ھییں گورتبلٹ کی مدد لیٹے کی ضرورت پرتی ہے۔ اور یہ بڑی اچھی تجويز في كه هو استيت مين ايك بورة بدایا جائے جو ایسے تمام اداروں پر کلٹرول رکھے - بلکه میں تو کہتی هوں که ان کی آمدنی خرچ اور رهنے والون كي تعداد ؛ داخله اور روانگي

سوشل وينقير بورة نے جب سے كلم شروع کیا هے پنچیلے چند سالوں میں أور بهى زيادة آرفنيج ، بالثلث اسكول أور ودهوا أشرم قائم هو كُلُم - لهكور ان دو برسوں میں جب سے سوشل ويلفير بورة كي يه پاليسي هو گئي كه بورد خود آفاتر کیر هوم - شیاندر هوم اور تستیقیوت هوم کهولے اور گورنمات ، نے پور ھارس وغیرہ پر توجه دیتی شروع کر دی تو ان لوگوں کی بہت كچه هيت شكذي هوئي هے جو ايسے هوم کهولکر پیسه کیائے کی بات سوچتے تھے یا اِس کو ہوئس کا ڈریعہ بنا ۔ رکھا تها - ليكن سوشل ويلفير بورة كى مدد کرنے والی پالیسی نے نادانسته ایسے ودعوا آشوم کی مدد بھی کی جہاں عورتیں بکتی تھیں۔ ایسے آرفلیم لرریتیم خانوں کو بھی پیسه دیدیا جهان لوکون کو تعلیم و تربیت کے بجائے بھیک مانگفا اور بری حرکتین کرنا سکهایا جاتا تها - سوشل اینڈ مارل ھائجین کمیٹی کی رپورت کے بعد سوشل ویلفیر بورڈ کے کان کھڑے ھوئے اور انہوں نے تحقیقات کے بعد ایسی درخواستون کو ریجهکت کرنا شروع کر دیا - بهر حال آب ضرورت ھے که گورنیفت ان سفارشوں کو مفظور کرے۔ اور اس بل کو ملطور کرکے ان ہرائیوں کو دور کرے جو همارے یتهم خانه اور ودهوا آشرم کو بدنامی ا اور ہربادی کا ذریعہ بقائے ہوئے میں -

(Supervision and Control) Bill. 1959 شیعه وقف بورد اور بهت سے ایسے وقف ھیں جن کے ماتحت وہ چل رہے هير - اگر گورنملبت ان تمام آرفليجيز کو اکتها کر سکتی تو زیاده اچها هوتا ليكن اس طرح گورنمات پر برا بوجه پرَ جائياً - اس لئے ميں يه کھونگی ته جر جس طرح سے چل رہے ھیں ان کو اسی طرح سے چلانے دیا جائے -لیکن ان کے انتظام یر ، ان کی آمدنی پر اور ان کی تمام ایکتهویتیز پر پورا کنترول هو - يه ديکها جائے که وه تهیک تعلیم دیتے هیں یا نهیں -دهچه کرتے هیں یا نهیں - اگر ان تمام چيزوں پر کنٿرول هو گيا تو وہ خود سدھر جائیلگے اور گورنملت کے ھاتھ میں بہت کھے ان کے اختیارات آجائینگے۔ اس طرح سے گورنمات کے اوپر زيادة بوجه بهي نهيس پويكا اور هم كوئي پالیسی بنانے سے بھی بچ جائیلگے -

اس لئے ان چند الفاظ کے ساتھ میں اس بل کو مہورے کرتی ھوں اور گورائمات سے درخواست کرتی عوں

آج صورت یہ ہے کہ ان کے جو رولس

هين، جو قاعدے هيں ان ميں كوئي

خاص برائی نہیں ہے لیکن جس

طریقہ سے ان میں کام هوتا هے اور ان

قاعدوں پر جس طرح سے عمل کیا

جاتا هے وہ غلط هيں - اگر گورنمات

ان تمام چیزوں کو دیکھے اور وہ بورت ان

کی نگرانی کرے تو سب چیزیں ٹھیک

هو جائينگي -

[شريعتى انيس قدوائي] سب پر کنترول هو - صورت یه هے که رجستویشن کی جو تجویز اس وقت هے اور اس بل کے ذریعہ جس جس طرح كا كفترول كيا جائيمًا أن سب چيزون سے مجھے پورا اتفاق ھے - میں یہ سمجهتی هول که یه تهیک رهیگا که هر ستیت اینے یہاں جتلے بھی ودھوا أشرم اور يتيم خانے هيں ان پر اس طبح کا کفترول کرے تاکہ ان میں جو أمدني، خرج اور داخله هوتا هے كه کتنے لوگوں کو وہاں داخلہ دیا گیا اور اور کتامے لوگ وہان سے نکلے ان سب چیزوں کا باقاعدہ ریکارڈ رکھا جا سکے -جب اس طرح کا باقاعدی ریکارت رکها جائها تب هي هم اندازه لاا سكيفكي کہ اس چیز سے ملک کو کتفا زیادہ فائدة هوتا هي أور كتنى دقتهن اور يريشانيان لوگون كو اس سلسلة مين پیش آتی هیں -

بہر حال میں اس بل کو اس خیال سے سپورٹ کرنا چاھتی ھوں کہ 🕝 كورنمنت كوئي ايسا قانون ضرور بغائي اور ان سفارشوں کو مغظور کرے تاکہ آئیندہ کے لئے جو برائی ہو وہ دور جائے ۔۔

> ایک بات محصے اور کہنے ہے ال بہت سے ایسے یہدم خانے اور ودھوا آشوم ھیں جو کسی وقف کے ماتحت چل رہے ھیں مثلاً کوئی مندر کا وقف هے کوئی مسجد کا وقف هے کوئی درگاه کا وقف ہے - سنی وقف بورت ،

که کورنمذت پسا قانون ضرور بذائے تاکه هر صوبة اينى اينى جكة ان تمام اداروں کو ٹھیک کر سکے -

†[श्रोमती श्रनोस किदवई(उत्तर प्रदेश): जनाब, डिप्टी चेयरमैन साहब, मुझे खुशी है कि कैलाश बिहारी जी एक ऐसा बिल लाये हैं जो वक्त की बहत बड़ी जरूरत पूरा करता है । इस वक्त हिन्दुस्तान में ३०० से ऊपर विधवाश्रम ग्रीर यतीमखाने चल रहे हैं। उनमें से कुछ लोगों ने छोटी छोटी कमेटियां बना कर खोल रखे हैं। कुछ हिन्दू और मुस्लिम वक्फ़ के मातहत चल रहे हैं। कुछ को मुस्तलिफ़ इन्स्टीट्यूशन चला रही हैं।

सोशल वेलफेयर बोर्ड ने जब से काम शरू किया है पिछले चन्द सालों में ग्रीर भी ज्यादा भ्रारफ़नेज, ब्लाइन्ड स्कूल श्रौर विधवाश्रम कायम हो गये । लेकिन इन दो वर्षों में जब से सोशल वेलफेयर बोर्ड की यह पालिसी हो गई कि बोर्ड खुद आपटर केयर होम, शेल्टर होम ग्रीर डेस्टीच्य्ट होम खोले ग्रौर गवर्नमेंट ने पुग्रर हाउस वगैरा पर तवज्जा देनी शरू कर दी तो उन लोगों की बहुत कुछ हिम्मत शिकनी हुई है जो ऐसे होम खोल कर पैसा कमाने की बात सोचते ये या जिन्होंने इसको बिजनेस का जरिया बना रखा था। लेकिन सोशल वैलफेयर बोर्ड की मदद करने वाली पालिसी ने नादानिस्ता ऐसे विधवाश्रम की मदद भी की जहां औरतें विकती थीं। ऐसे आरफनेज श्रौर यतीमखानों को भी पैसा दे दिया जहां लडकों को तालीम व तरबियत के बजाय भीख मांगना ग्रौर बरी हरकतें करना सिखाया जाता था । सोशल एन्ड मारल हाइजीन कमेटी की रिपोर्ट के बाद सोशल वेलफेयर बोर्ड के कान खड़े हुये और उन्होंने तहकी-कात के बाद ऐसी दरख्वास्तों को रिजेक्ट करना शरू कर दिया । बहर हाल अब जरूरत है कि गवर्नमेंट इन सिफ़ारिशों को मंजर करे श्रीर इस बिल को मंजूर करके

ऐसे यतीमखाने भी इस मुल्क में मौजद हैं जिनके लड़के हर सुबह बाजा बजाकर दरवाजा दरवाजा भीख मांगते फिरते हैं। ऐसे अनाथालय भी हैं जहां बच्चे चटकी चटकी ब्राटा इकट्टा करते फिरते हैं। ऐसे ग्रारफ़नेज हैं जिनमें दच्चों को हर तरह की बुरी हरकतें सिखला कर परा गंडा बना कर निकाल दिया जाता है। जहां गलतियों पर उस्ताद बच्चों को तहखानों में बन्द कर देते हैं, बेंतों से मार पड़ती है ग्रौर खाना बन्द कर दिया जाता है। छोटे बच्चे बड़े बड़े दामों पर पंजीपतियों के हाथ बेचे जाते हैं। ऐसे विधवाश्रम भी हैं जहां औरतें दो दो श्रीर तीन तीन बार शादी करके वापस ग्रा जाया करती हैं। एक जगह पैसा ले कर शादी की जाती है और वह चन्द दिन बाद भाग झाती हैं। दबारा दूसरी जगह भीर तीसरी बार तीसरी जगह पैसा ले कर शादी कर दी जाती है। भौरतें मन्तज्ञमीन की तफ़रीह का जरिया बनती हैं।

बहरहाल इस सुरतहाल में हमें गवर्नमेंट की मदद लेने की जरूरत पड़ती है। श्रीर यह बड़ी अच्छी तजवीज है कि हर स्टेट में एक बोर्ड बनाया जाय जो ऐसे तमाम श्रदारों पर कन्ट्रोल रखे। बल्कि मैं तो कहती हं कि उनकी ग्रामदनी, खर्च ग्रीर रहने वालों की तादाद, दाखिला श्रीर रवानगी सब पर कन्दोल हो। सुरत यह है कि रजिस्ट्रेशन की जो तजवीज इस वक्त है और इस बिल के जरिये जिस जिस तरह का कन्टोल किया जायेंगा उन सब चीजों से मुझे पुरा इत्तफाक है। मैं यह समझती हं कि यह ठीक रहेगा कि हर स्टेट ग्रपने यहां जितने भी विधवाश्रम ग्रीर यतीमखाने हैं उन पर इस तरह का कन्द्रोल करे ताकि उनमें जो ग्रामदनी, खर्च ग्रीर दाखिला होता है- कि कितने लोगों को वहां दाखिला दिया गया और कितने

उन बुराइयों को दूर करे जो हमारे यतीमसानों भौर विधवाश्रम को बदनामी श्रौर बरबादी का जरिया बनाये हये हैं।

<sup>†[ ]</sup> Hindi transliteration.

<sup>40</sup> RSD-2.

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लोग वहां से निकले इन सब चीजों का बाकायदा रिकार्ड रसा जा सके । जब इस तरह का बाकायदा रिकार्ड रखा जायेगा तब ही हम अन्दाजा लगा सकेंगे कि इस चीज से मुल्क को कितना ज्यादा फ़ायदा होता है और कितनी दिक्कतें और परेशानियां लोगों को इस सिलसिले में पेश ग्राती हैं।

बहरहाल मैं इस बिल को इस ख्याल से सपोर्ट करना चाहती हूं कि गवर्नमेंट कोई ऐसा कानून जरूर बनाये और इन सिफारिशों को मंजुर करे ताकि ग्राइन्दा के लिये जो बराई हो वह दूर हो जाये।

एक बात मझे और कहनी है कि बहुत से ऐसे यतीमखाने भ्रौर विधवाश्रम हैं जो किसी वक्फ के मातहत चल रहे हैं। मसलन कोई मन्दिर का वक्फ है कोई मस्जिद का चक्फ है कोई दरगाह का वक्फ है। सुन्नी वक्फ बोर्ड, शिया वक्फ बोर्ड भीर बहुत से ऐसे वक्फ हैं जिनके मातहत वह चल रहे हैं। धगर गवर्नमेंट इन तमाम धौरफ़नेज को इकट्टा कर सकती तो ज्यादा ग्रच्छा होता । लेकिन इस तरह गवर्नमेंट पर बडा बोझा पड़ जायेगा । इसलिये मैं यह कहंगी कि जो जिस तरह से चल रहे हैं उनको उसी तरह से चलने दिया जाये। लेकिन उनके इन्तजाम पर उनकी धामदनी पर और उनकी तमाम एक्टिविटीज पर पुरा कन्ट्रोल हो । यह देखा जाय कि वह ठीक तालीम देते हैं या नहीं । क्यू करते हैं या नहीं। धगर इन तमाम चीजों पर कन्ट्रोल हो गया तो वह खद सुधर जायेंगे और गवर्नमेंट के हाथ में बहुत कुछ उनके ग्रस्त्यारात ग्रा जायेंगे । इस तरह से गवर्नमेंट के ऊपर ज्यादा बोझ भी नहीं पड़ेगा और हम कोई पोलिसी बनाने से भी बच जायेंगे । आज सरत यह है कि इनके जो रूल्ज हैं, जो कायदे हैं उनमें कोई खास बुराई नहीं है लेकिन जिस तरीके से इनमें काम होता है और उन कायदों पर जिस तरह से अमल किया जाता

है वह ग़लत हैं। अगर गवर्नभेंट इन तमाम चीजों को देखे और वह बीर्ड इनकी निगरानी करे तो सब चीजें ठीक हो जायेंगी।

(Supervision and

Control) Bill, 1959

इसलिये इन चन्द ग्रलफाज के साथ मैं इस बिल को सपोर्ट करती हं ग्रौर गवर्नभेंट से दरख्वास्त करती हुं कि गवर्नभेंट ऐसा कानन जरूर बनाये ताकि हर सूबा श्रपनी अपनी जगह इन तमाम अदारों को ठीक कर सके।]

SHRI AKBAR ALI KHAN (Andhra Pradesh): Sir, I have also great pleasure in supporting this measure. Those who have had the privilege of visiting such institutions outside our country and those who have visited such institutions in our own country will feel greatly depressed. There is a tremendous difference. The way in which those institutions are run, the way in which these boys or girls are looked after, the standard in which they are maintained, etc. is so different to those that we see in our country. We regret that at least in some cases the managers or the persons running these institutions make it a means of their own livelihood. That is very objectionable. In view of all these, it is highly imperative that there should be some law which would establish control and supervision over all these institutions and il is much better, and I feel it will carry greater weight if it is an Act of the Union, because, it will be a uniform supervision and uniform policy rather than leave it to the different States. It is on these two grounds that I commend this Bill for approval.

SHRIMATI NALLAMUTHU RAMAMURTI (Madras): Mr. Deputy Chairman, I want to congratulate Shri Kailash Bihari Lall on the tremendous interest he has taken on this question of orphans and neglected children and for the amount of trouble he has taken during the past so many sessions to frame this Bill. Personally I wish to say that while J am in sympathy

with all that he might feel tor the cause of the orphans, this Bill is absolutely out of date. There are States where orphanages are run and managed either by voluntary agencies or under indirect supervision of the departments of Government and they have so far justified their existence and produced results that are admirable. I feel that when opinions of States were asked recently, the States had also expressed their opinion with regard to financial difficulty. In very many States women's organisations have pleaded for the establishment of a home for neglected children and orphans in every district. So, the move is on for such institutions to come up as normally and spontaneously as possible.

Looking at this Bill-it refers to a Central Board of Management. I do not see the qualifications for such members of the Board and their experience and in what way they are going to better the lot of orphans and neglected children by way of supervision and control. It is a State subject and this kind of legislation would infringe upon the rights of the States to manage their own homes and their own concerns.

There is a clause in this Bill, namely, the Orphanages and other Charitable Homes (Supervision and Control) Bill, 1959-I am referring to clause 8-which says: -

"Any member of the Board, or any officer of the Board authorised in writing by it in this behalf, by general or special order, may enter at all reasonable times any home for the purpose of ascertaining whether the provisions of this Act or of any rules or orders made thereunder are being complied with and may require the production, for his inspection, of any document, book, register or record kept therein and ask for any information relating to the working of the home."

This, I think, is an inroad into the integrity of homes run by philanthropists, voluntary organisations

who have been in the field and who have done very good work in this direction.

Then, I come to the definition of children. They fix the age here under clause 2(c): —

' 'Child' means a boy or girl who has not completed the age of eighteen years;'

In the Children's Act, Madras, it is said, one who has not completed the age of 16 years. There are so many differences. Again, if a home does not comply with the rules of the certificate that is granted and the certificate is revoked then the inmates have to be dispersed and that clause is very funny. It says, the inmate shall be: -

- "(a) restored to the custody of her or his parent, husband or lawful guardian, as the case may be, or
- (b) transferred to another recognised home," etc.

This is line 35 onwards on page 5 of this Bill. The whole thing is vague and unsatisfactory.

Then in Chapter V, it says: —

24. "Any person who contravenes any of the provisions of this Act or of any rule or order made thereunder or any of the conditions of a certificate shall be punishable in the case of a first offence with imprisonment which may extend to three months or with fine which may extend to two hundred and fifty rupees or with both . . ."

All this is a reflection on the goodwill shown by voluntary agencies and organisations who have undertaken this work in a spirit of service. All homes for young children get registered and then after that they are not only homes for orphans but also educational institutions. They have to see to their education and maintain proper standards of health. In one way or another they come under the vigilance of certain departments

[Shrimati T. Nallamuthu Rama-murti] in the State-Health, Education, etc. Under those conditions there is already this vigilance and this supervision. Besides that, we have got this great organisation, the Social Welfare Board, which is coming into contact with all kinds of social welfare work done for women and children in various fields. Now this kind of Central legislation is redundant and absolutely unnecessary in this field where work has already been done and done satisfactorily. There may be exceptions in some places in some States where managements might be unsatisfactory and homes might be run in questionable ways. But it is for the State Government to undertake investigations into these homes and to rectify matters. How is this Central legislation going to help in cases where the State and State organisations have greater chances for contact, for first-hand knowledge and information and for doing the needful for problems relating to local conditions and environments?

In these days we are trying to legislate from the Centre for almost everything. This is a matter where society has to step in a great deal and social conditions and adjustments are to be studied very intensely and often on the spot, and therefore it is the State that should be made responsible, the organisations within the State that should be made responsible and they are responsible. They do not require any dictation from the Centre on this point and as such, Sir, I do not find my way to support this Bill, as it would be a dangerous infringement on the rights of the States to organise and conduct homes for orphans and neglected children which many States are already doing and which they are doing very well. Where those States are not doing, they are trying to come up. After all they are part and parcel of the Union and it is up to them to maintain the standard, and I cannot see how the States can be dictated to by the Centre as the States are also

responsible parts of the Union. I feel it is a reflection upon the States, I feel it is an infringement upon their rights, and therefore I oppose this Bill.

SHRI N. M. LINGAM (Madras): Mr. Deputy Chairman, I agree with the previous speaker that there is an increasing tendency on the part of the Centre to legislate on subjects which come predominantly in the sphere of .State legislation. It is true, Sir, that these subjects are also found in the Concurrent List . . .

THE DEPUTY MINISTER OP LAW (SHRI R. M. HAJARNAVIS): Which items is the hon. Member referring to?

SHRI N. M. LINGAM: I shall mention the items presently, but if there is any doubt as to whether the Centre or the State should legislate on a Concurrent subject, I think it would be wise to leave the matter to be legislated upon by the State.

Now, Sir, the hon. Minister wanted to know the Concurrent subjects on which the Centre is legislating. Only the other day the Government brought forward a Bill relating to the prevention of cruelty to animals. Then subjects like Co-operation are coming more and more within the purview of Central legislation. I could mention others by looking a little more into what the Government have been doing during the last two or three years, but I have a horror, Sir, of this tendency towards centralisation.

Then, coming to the Bill before the House, it is a Bill which like most Bills has very good intentions. But I do not know how far this attempt to control and regulate institutions of this kind will be conducive to their growth or for the matter of that for the springing up of similar institutions in the country, because as hon. Members will be aware, private initiative and control by the State in these matters go ill together. People who are endowed with the good things of the world and who are inclined to

Then, Sir, we do not know and it would have facilitated discussion if this House knew the number of orphanages and charitable homes in the States in India. That would have given us precise data on which to decide whether legislation is necessary on a subject like this

Then I come to one or two provisions of the Bill which do not seem to have been drafted precisely. The lost important provisions are in Chapter II, and they relate to the Board of "Control and its constitution, Clause 5(1) says: "The State Govern-aient may, by notification in the Official Gazette, establish a Board of Control for the control and supervision of homes in the State." But the clause does not lay down either the number or the qualifications of members for a Board of this nature. I mention this because it is necessary in a matter like this that persons associated with social service and individuals who are noted for their attainments in general culture and their standing in the community are appointed as members of the Control Board. If it is to be a routine Board consisting of officials or other members of society, then the Board will not be able to discharge its functions properly. On the other hand ihe effect of having such a Board will be the reverse of what the Bill envisages.

Then, Sir, with regard to the functions of the Board also the provisions are not clear. It only says that it shall be the duty of the Board generally to supervise and control all matters relating to the management of the homes. Sir, this is an omnibus provision. There is no point in saying that the Board shall supervise and control all matters, which is tantamount to interference in the day-to-day activities of any charitable home or institution. That is a thing which is not desirable. I hope the Select Com-

mittee would, go into greater detail on this clause 6 which deals with the functions of the Board. My own feeling is that the Board should have the least power for interference, should have the least to do with the management of such institutions. It would suffice if the Board lays down tlie broad lines, lays down certain principles to be followed by the institutions. Otherwise it would be-for the Board—overstepping the limits envisaged by the mover of the Bill.

(Supervision and

Cemtral) Bill. 1959

Then there is clause 9 which relates to the funds of the Board. It says:

"The funds of the Board shall consist of such sums as may he paid to it by any person or authority by way of grants, donations, subscriptions and the like."

So, the Board itself is another charitable institution. So, the Government does not come into tha picture at all. Probably, the governmental grant for this Board has been omitted to obviate the need to get the President's sanction for the Bill. Whatever that be, I feel that a board of this kind will be absolutely ineffective. The Board, to function effectively, must have sufficient funds, to be made available to it by fhe State Government itself. If the States have agreed to this measure just to satisfy the wishes of the Centre, then there is no use proceeding with this Bill. Sir, either we should have a good scheme for toning up—if there is need to tone up-these institutions in the country or we should leave them as they are. If I am to give my experience of the state of working of these institutions, I think, by and large, they work satisfactorily. I confess, I do not know how these institutions work in some other States of the country. But I think, Sir, the balance of advantage lies in leaving these institutions as they are, because they are already subject to supervision and control by bodies like the Central Social Welfare Board who look into their state of affairs before making grants.

They are not controlled.

SHHI SHEEL BHADRA YAJEE (Bihar):

SHRI N. M. LINGAM: They are not controlling these institutions, but they satisfy themselves  $\dots$ 

SHRI SHEEL BHADRA YAJEE: They do not have the power of supervision.

SHRI N. M. LINGAM: They do not have the power to supervise. But these institutions, in order to earn the grants paid by the Central Social Welfare Board and other agencies of the Government, have to run properly. And we forget the cardinal fact that the prime motive behind these institutions is the desire of the donors or the person or persons who start such homes that they are run properly and are organised well. They do not look forward to any patronage either from the Government or from any controlling authority. So, the object of the Bill goes counter to the very purpose with which these institutions are started. I can understand if institutions come up purely for mercenary reasons. They stand on a different footing. I suppose we are dealing with institutions which have come up as a result of endowments and charities and started by individuals or groupa with a desire to do social service earnestly.

I made a few remarks on the functions of the Board. So, this Board itself seems to have a jellyfish existence in the scheme of things.

I now come to clause 19 with regard to the managing committee. According to this clause.

"There shall be a managing committee in charge of the management of every recognised home and the members of the managing committee shall be deemed to be the managers of that institution for the purposes Of this Act."

I do not know if it is necessary to make it mandatory on the part of every institution to have a managing

committee. If there is a managing committee, then it brings in all manner of complications in the administration of these institutions. Sometimes, politics is imported into the working of these homes. Some large institutions may perhaps require representation from the interests concerned, but to make it a general rule that every institution shall have a managing committee may not be desirable. I think, Sir, that discretion should be given to the Board of Control to specify the institutions which need managing committees so that no hard and fast rule may be applied to all institutions.

(Supervision and

Control) Bill, 1959

Clause 21 relates to the duty of the manager. It says:

"It shall be the duty of every manager to teach, train, lodge, clothe and feed every woman or child admitted into the recognised home until the woman is rehabilitated or the child completes the age of eighteen years or until the certificate ceases to have effect."

Sir, this again is a redundant provision when the objects of an institution are clear, and when a certificate is issued that a certain institution ia duly recognised, it is not necessary to retain in the body of the Bill itself that the manager shall do certain functions. Sir, after all, the Control Board has enough power to see to the proper working of the institutions under its jurisdiction and it is this general power that will enable the healthy growth of these institutions. It is undesirable to define the duties of the manager and other members attached to these institutions and enumerate them.

Clause 28 relates to the power of State Governments to make rules, which is a normal feature in every piece of legislation. Clause 29 is regarding the power of the Board to make regulations. Sir, I see that the rules made by the State Government are to be placed before the State Legislature. I think Parliament need not be bothered about the rules being

placed on the Table of this House because they concern only the Stat2 Governments.

Sir, as I said at the beginning, the objects are very good. But the scheme of the Bill is not very clear; and there is the feeling that throughout the Bill, there is a conflict between governmental interference and private initiative in the starting and management of these institutions. I would only suggest that the Select Committee go into the provisions of this measure most carefully so that the growth and administration of such institutions in our country may not be hampered in any way.

Thank you.

RAJKUMARI AMRIT KAUR (Punjab): Mr. Deputy Chairman, Sir, I am glad you have given me a chance to say something about this measure. I have read and re-read this Bill and I confess that I am not in favour of this measure at all. I agree with the two speakers who spoke before me, that this is a matter primarily for the States to consider. I do not think it is right for the Centre to ask the State Governments to appoint Boards which, I am quite sure, they themselves are at liberty to appoint should they feel that such institutions as cater to the needs of women and children in their domain are not being properly run. Why do we want State control—State control over everything? I have been a social worker all my life. I know how much good has accrued to women and children through the efforts made by persons devoted to social service, who had taken up these questions. There are Children's Acts in every State, which can cater to the needs of children, which can at once come down like a ton of bricks on any institution that is exploiting children. The same applies to women.

Social conscience has to be aroused in these matters, but I would like to reiterate with all the emphasis at my command an aphorism—if I may call it-that that State is best governed which is least governed. But here the Government of India, I am sorry to

say, wants to bring in legislation after legislation and thereby kill initiative. The social workers and the women's conferences, they are the people who should be primarily concerned to see how much exploitation of women and children there is in the country. Have the State Governments been consulted as to whether they want Boards ef this nature, I would like to know, before we want to pass Central legislation for States to have such Boards, and I think the States will definitely resist the encroachment on their rights, and I think they will be right in doing so. I do not for one moment doubt the bona fides of the gentleman who has brought forward this measure, but several clauses of the Bill have already been referred to which, in my opinion, will make confusion worse confounded if this measure is resorted to. Here we are asking that-

"it shall be the duty of every manager to teach, train, lodge, clothe and feed every woman or child admitted into the recognised home . . ."

Well, there are the societies that are registered under the Societies Registration Act and it is incumbent on them to do all this. Why then do we, from the Centre, want to interfere in this kind of thing? I do not know how many homes for children and how many homes for women in this country are being badly run. Have we got any data at all in our possession? I know of hundreds that are extremely well run. I know it for a fact because I happen to be a member on the governing bodies of some of these homes, and I resent interference by the State, because the managers will be dictated to as to what is to be done and what is, not to be done. Then the Statement of Objects and Reasons says:

"So far as the constructive side is concerned, no existing orphanage or charitable home is to be disturbed, but only its management is sought to be regularised through a managing committee to be elected as described."

[Rajkumari Amrit Kaur.] Now, if a home is working well, its management is naturally good. Why do you want to regularise it? What right have you to regularise it? After all, for these institutions it is the public that donates.

SHRI AKBAR ALI KHAN: There are some institutions which require supervision and control.

RAJKUMARI AMRIT KAUR: May be, I do not know, but the moment you get these Boards, that are supposed to look into this, that and the other, they will gradually interfere with everything, and it is bad; it is bad to kill private initiative; it is altogether bad, to have State control over everything. Leave it to the women's organisations, the voluntary organisations, to put their house in order; appeal to them to do it; bring the facts which you have in your possession to the notice of these organisations, to the notice of the States, if necessary, but do not pass enactments like this. What is the point of wasting money on Select Committees to go into this kind of Bill? Literally it is waste of money, waste of time, it is interference with private endeavour which, in my opinion, is something that India today can be proud of. We can raise our head high in the international world and say that our women, in particular, are devoting their attention to social service. No country in the world perhaps has got a Social Welfare Board at the Centre, which looks after this type of homes, which, if any is badly run, can at once say that no more grants can be given to it. The Central Social Welfare Board has got its branch boards in the States. They can go to the States concerned and say: This organisation or this particular home is being badly run, the inmates are being exploited; please see to it that you take action against it at once. It is within the power of the State to do this. Why then do we want legislation of this kind? I am wholly opposed to this kind of legislation being brought in or sought to be brought in, which infringes on the rights of the States and gives a

very bad name to private endeavour in this country. I venture to submit that private endeavour, voluntary endeavour in this country, has got a proud record of service. If there are some institutions that are badly run, well, it is the duty of the Social Welfare Board to bring it to the notice of the State concerned. to the notice of the authorities concerned, and they should be penalised, and there is enough legislation in the States today, for every State to be able to take action against homes and institutions that are being badly run. There Is no reason why this kind of Bill should be brought in and therefore there is no reason for it to be recommended to a Select Committee. I oppose the motion.

श्री नवाब सिंह चौहान (उत्तर प्रदेश): उप सभापति महोदय, सदन के सामने जो बिल श्री कैलाश बिहारी लाल ने पेश किया है उसका मैं स्वागत करता हूं। अभी मैंने ब्रादरणीया राजकूमारी जी का भाषण सुना। उनके भाषण का लब्बेल्बाव यह था कि यह जो बिल लाया जा रहा है उससे हम राज्य सरकारों के अधिकार को छीनते हैं। यह कहना एक अजीब बात है कि हम राज्य सरकारों की पावस पर इंकोचमेंट करते हैं। इस तरह की बातें हमें नहीं करनी चाहियों । यही एक दलील उनके भाषण की थी जो मुझे मालुम पड़ी। हम इस तरह से राज्य सरकारों की मदद करते हैं ग्रौर जो सोये हुवे हैं उन्हें एक तरह से सचेत करते हैं। ग्रगर इस तरह की चीज को इंटर-फीयरेंस समझा जाता है तो शुगर और फुड वगैरा के मामलों में जो हम राज्य सरकारों की मदद के लिये कार्यवाही करते हैं, तो क्या वह भी इंटरफीयरेंस समझा जायेगा ?

SHRI AKBAR ALI KHAN: Is there anything on record to show that the States have objected to this measure?

क्या यह स्टेट सब्जेक्ट है और क्या उनकी राय मांगी गई थी ?

श्री नवाबसिंह चौहान : पहले जिस श्वल में बिल था उस रूप में राय मांगी गई थी। राय जानने के लिये यह बिल चारों तरफ भेजा गया । लेकिन राज्य सरकारों ने इस अपना श्वहा जाहिर नहीं किया । किन्तु मैं तो राजकुमारी के भाषण में जो शंका प्रकट की गई ग्रीर जो शंकायें उन्हें हैं, उन्हीं के ऊपर ग्रपनी बात कह रहा F 1

इस चीज को इस तरह से समझना एक गलत सी बात होगी। यह कहना कि इसके ऊपर अमल ठीक तरह से नहीं हो सकेगा गलत बात है। केन्द्रीय सरकार बहुत से कानून बनाती है और बहुत से सुझाव रोजाना राज्य सरकारों को देती है भौर उन्हें भी इंटरफीयरेंस समझा गया तो उनके ऊपर कभी भी भ्रमल नहीं हो सकेगा। ग्रगर राज्य सरकारें इसी तरह से सोचने समझने लगें तो कभी भी नये कानून नहीं बनाये जा सकेंगे, जो कि एक बड़ी गलत बात होगी । ग्राज कानून है कि ब्लैक-मार्केटिंग न हो लेकिन ब्लैकमार्केटिंग होती है, चोरी के विरुद्ध कानन है लेकिन चोरिया होती हैं, और बहुत सी ऐसी चीजें हैं जिनके लिये कानून बने हुये हैं लेकिन फिर भी उन पर अमल नहीं होता है। तो ऐसे बहुत से कानून मौजूद हैं ग्रौर ग्रगर उनमें से किसी कानून की मीयाद खत्म हो जाती है तो हम फिर दूसरा कानुन लाकर उसकी मीयाद बढ़ा देते हैं। ऐसी हालत में ऐसा कानून, जिसकी मंशा बहुत ऊंची है, उसके बारे में महज एक देकनिकल बात के ऊपर, केवल एक श्वहा के ऊपर कि राज्य सरकारें ऐसा कह सकतीं हैं--हालांकि राज्य सरकारों की रायें यहां मीजूद हैं-- यह कह दें कि यह यहां न ग्राये, यह बड़ी गलत चीज है। मैं समझता हूं कि जिनके नाम से यह बिल है, लाल साहब, वे बचाई के पात्र हैं। मैं कहता हूं कि वे बेबाओं और यतीमों के लिये मसोहा के रूप में सिद्ध हुये हैं। मझे माल्म है कि इस बिल के लाते में उनको कितनी कठिनाइयां ग्रीर परेशानियों का सामना करना पड़ा । उसके बावजूद यह बिल सदन के सामने है, यह बड़ी खुशी की बात है। यह बड़े दुर्भाग्य की बात है कि हम अपने देश में अपनी इज्जात से खेल खेलते हैं। हमारे बच्चे ग्रीर हमारी बेवायें हमारी इज्जत की निशानी हैं। ग्रगर उन्हीं के साथ हम दुर्व्यवहार करेंगें, उनको बेचेंगे, बदकारियां करेंगे, तो ब्राप सोच सकते हैं कि उससे हमारे देश की नैतिकता का कितना पतन हो जायेगा। दुर्भाग्य से मैं ऐसे प्रान्त ग्रीर ऐसे जिले का रहने वाला हुं जहां राज्य सरकार के द्वारा बनाये गये कानुन के बावजुद ऐसे गैंग काम करते हैं जो इस तरह के बुरे काम करते रहते हैं। राजकूमारी जी ने कहा कि इस चीज को राज्य सरकारें देखें, लेकिन मैं कहता हुं कि इसके लिये केन्द्रीय कानून होना चाहिये । इस कानुन से राज्य सरकारों में बोर्ड बनाये जायेंगे, लेकिन केन्द्र में भी एक बोर्ड होना चाहिये । बहुत से ऐसे गैंग हैं जो कई प्रदेशों में बदमाशियां कर रहे हैं।

श्री प्रभुदयाल हिम्मतसिंहका (पश्चिमी बंगाल) : कानुन से गैंग्स की बदमाशी कैसे बंद होगी ?

श्री नवाबसिंह चौहान : हिम्मतसिंहका साहब वकीलों के नजरिये से हमेशा छेड़-छाड़ करते रहते हैं। मैंने पहले ही धर्ज कर दिया है कि जिस तरह से कानून से चोरियां बन्द होती हैं, करल बन्द होते हैं ग्रीर दूसरे बूरे काम बन्द होते हैं, उसी तरह से यह भी बन्द होगा। मैं यह ग्रर्ज कर रहा था कि ऐसे गैंग्स इंटर-प्राविशियल गैंग्स हुम्रा करते हैं, इसलिये केन्द्र के जरिये उनकी रोकयाम होनी चाहिये । हमारे यहां अलीगढ़ में ऐसा गैंग था जिसका केन्द्र नागपुर में था, मद्रास में था। कोई देखना चाहे तो ऐसे आर्फ़रेजेज या आश्रम जो गैरकानुनी श्रीर नाजायज तरीके से चल रहे हैं उनमें दूसरे प्राविसेज के लड़के लड़कियां भी मिलेंगे । कहीं कोई लड़की भादिवासियों की उड़ीसा

# [श्री नवावसिंह चौहान]

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से लाई गई होगी, कहीं कोई लड़की नागपूर से लाई गई होगी। एक दक्ता नागपूर की एक कांसपिरेसी में हमारे यहां के और दूसरी जगह के लोगों को सजायें हुई थीं। यह कहना कि यह स्टेट्स का सवाल है, इसलिए इसे स्टेटस की मर्जी पर रहने दिया जाय, बड़ा ग़लत है। इस बिल के उद्देश्य में इस समस्या की कांस्टि-क्टिव साइड ली गई है ग्रौर मैं समझता हूं कि कांस्ट्रिक्टव साइड को लेना बहुत जरूरी है। इस सम्बन्ध में जो कानून बने हुए हैं उनके अनुसार जिस तरीके से देख भाल होती है वष्ट हम अच्छी तरह से जानते हैं। जो चालाक किस्म के लोग हैं उन्होंने नाजायज तरीके से ऐसे होम्स बना रखे हैं और वे यह कहते हैं कि यष्ट धनायालय है, महिलाश्रम है । उनके मैनेजमेंट में वे बड़े ग्रच्छे ग्रच्छे भादिमयों को घोले से शरीक कर लेते हैं। हमारे यहां एक ऐसे ही होम के मेम्बर एक जज साहब थे श्रीर फिर उसी होम के ऊपर नागपूर में कांसपि-रेसी चली जिसमें बहुत से पुलिस ग्राफिसर भी बर्खास्त हुए। ऐसे लोग बहुत ही चालाक श्रीर होशियार हुआ करते हैं। उनके हर जगह एजेंटस मकर्रर रहत हैं जो स्त्रियों को बहका करके लाते हैं और फिर उन स्त्रियों की शादियां होती हैं। ग्राप यह समझिये कि एक एक स्त्री की पचास पचास दफा शादी हो जाती है। उसकी जहां शादी होती है वहां वह कुछ दिन रहती है और फिर जेवर वर्ग रह लेकर रात में चली ग्राती है। इसी तरीके से वे छोटे छोटे बच्चों को बहका कर लाते हैं । उनके पास कुछ ऐसे ट्रेन्ड लड़के होते हैं जो उन छोटे छोटे बच्चों को डराते है कि अगर तुमने किसी से कहा तो हम तुम्हारे छुरा मार देंगे, तुमको करल कर देंगे। इस तरह उनको बीरे धीरे ट्रेनिंग दी जाती है और उनसे भीख मंगवाया जाता है। फिर जो कुछ वे मांग कर लाते हैं वह सब ग्रनाथालय का मैनेजर खा जाता है। भीर वह केवल थोड़ा सा खाना उन बच्चों को दे देता है। मैंने खुद बहुत से ऐसे मांगने वाले खड़कों को पकड़ा श्रीर जब उनको थोड़ा मारा

भीर यह पूछा कि तम कहां से आये हो तब यह माल्म हुआ कि वे बड़े भले आदिमियों के खानदान के हैं। ऐसे लड़के पहले डर की वजह से कुछ नहीं बतलाते हैं लेकिन ग्रगर उनको पकड़ कर पूछ ताछ की जाये तो पता चल जाता है कि किस तरह से उनको भगाया गया। किसी तरह से अपने मां बाप से नाराज होकर लडके स्टेशन पर था गये और फिर उनको ऐसे गैंग्स के जो एजेंट होते हैं वे बहका कर ले आते हैं और फिर उनसे भील मांगने का काम लिया जाता है। मैं ग्रापको बतलाऊं कि जब मैंने अपने यहां के आफ्रेनेज के मैनेजर के खिलाफ केस चलवाया तो उसके लिए भले भले ब्रादिमयों की सिफारिशें मेरे पास बाई। वह श्रादमी भले भले बादिमयों से क्रेक्टेड था। अवसर ऐसा होता है कि कुछ लोग ऐसे आदिमयों के बारे में यह समझते हैं कि वे बड़ा उपकार का काम कर रहे हैं, ग्रनाथों की परवरिश कर रहे हैं। जब मैंने उन लोगों से उस ग्रादमी की करता वयान की तो उन्होंने कहा कि हम ऐसे ब्रादमी की कभी सिकारिश नहीं करेंगे। श्राज इस तरीके से चीजें हमारे देश में चल रही हैं और मैं यह समझता हूं कि ऐसी चीजों की गति को ही हमें मंद नहीं करना है बल्कि सफे हस्ती से बिलकुल खत्म कर देना है। मैं यह मानता हूं कि केवल कानून बना देने से कोई काम नहीं हो सकता जब तक हमारे समाज की आत्मा ऊंची न हो जाये, जब तक समाज तैयार न हो जाये, तब तक कोई बरी चीज खत्म नहीं हो सकती है। यही वजह है कि कान्न होते हुए भी करल होते हैं, डकैतियां होती हैं, चोरियां होती हैं श्रौर ब्रे से ब्रे काम होते हैं। श्रभी हमारे समाज का जमीर जग नहीं पाया है भ्रीर उसे जगाना है। लेकिन महज इस कानून के लिए यह कह देना ग़लत होगा कि अभी समाज का जमीर नहीं जगा है, इसलिए इसे केन्द्र में पास न किया जाय । ग्रगर केवल इसी कानून के लिए श्राप यह सिद्धान्त लगाते हैं तो मैं यह कहंगा कि आप सब कानून वापस ले लीजिये, बेकानून का समाज रहने दीजिये, मैं भी क्रोपाटिकन का शिष्य बन जाऊंगा ।

लेकिन यह चीज तब हो सकती है जब हम में डिसिप्लिन हो । जब हम नियंत्रित हो जायें, तब कानुन की ग्रावश्यकता नहीं होगी । यह ठीक है कि अगर कानुनों पर ठीक ढंग से अमल न हो, तो कानून नहीं बनने चाहियें । लेकिन जब बड़े बड़े कान्न बन रहे हैं तब इस छोटे से समाज सुवार के कानन को रोकना ठीक नहीं है ।

राजकुमारी जो ने एक चोज यह कही कि यह काम सोशल बैलफेयर बोर्ड के सुपूर्व करना चाहिये। मेरा यह विचार है कि यह कान्न सोशल वैलफेयर बोर्ड के विरुद्ध नहीं है बल्कि उसके काम का पूरक है। इससे मोशल वैलफेयर बोर्ड को सहायता मिलेगी म्रौर सोशल वैलफेयर बोर्ड से इसको सष्टायता मिलेगो । इसलिये इसको इंटरिकयरंस न कह कर सहायता कहना चाहिये ।

श्री प्रकाश नारायन सप्र : मगर बोर्ड कंटोल कैंसे करेगा ?

श्री नवावसिंह चौहान : रूल्स बना करके । जिस तरह से और चार्ने सुपरवाइज की जा रही हैं, उसी तरह से यह जाज भी सुपरवाइज की जायेगो । इतनी ऐफिशिएंसो होते हुए, इतनी पुलिस और सी० ग्राई० डो० होत हए जिस तरह से भ्राप चोरियां, डकंतियां भ्रीर करल सुपरवाइज कर रहे हैं, उसी तरह से इसकी सुपरवाइज कर लोजियेगा । जब इतने बड़े बड़े काम हो रहे हैं तो क्या यह छोटा सा काम नहीं होगा। मैं समझता हूं कि यह काम जरूर होगा श्रीर इस काम में हर तरीके से चारों श्रोर से मदद मिलेगी ।

MR. DEPUTY CHAIRMAN: You want more time?

श्री नवाबसिंह चौहान : मैं जल्दी ही खत्म कर रहा हूं।

एक माननीय सदस्य : एक बज रहा है।

MR. DEPUTY CHAIRMAN: You may continue after lunch. There is an announcement by the Minister Parliamentary Affairs.

### ANNOUNCEMENT RE GOVERNMENT **BUSINESS FOR THE WEEK COMMENCING 24TH AUGUST, 1959**

(.Supervision and

Control) Bill, 1959

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 24th August, 1959 will consist of-

- 1. Discussion on the Resolution approving the Proclamation issued by the President under Clause (i) of Article 356 of the Constitution in relation to the State of Kerala.
- 2. Consideration and return of the International Monetary Fund and Bank (Amendment) Bill, 1959, as passed by Lok Sabha.
- 3. Consideration of any item of Government Business carried over from today's Order Paper.
- 4. Discussion on Food Situation in the country on a motion to be moved by Shri Bhupesh Gupta on Thursday, 27th August, after the question hour.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 2-30 P.M.

> The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at half past two of the clock, MR. DEPUTY CHAIRMAN in the Chair.

THE ORPHANAGES AND OTHER CHARITABLE HOMES (SUPERVISION AND CONTROL) BILL, 1959—continued

भी नवाबसिह चौहान : श्रीमन्, जो श्राज-कल ग्रनाथालयों के नाम से बहुत सी संस्थायें जिनको संस्था कहना कोई उचित न<sub>हीं</sub>